# HIGH COURT OF CHHATTISGARH, BILASPUR MEMORANDUM

No. <u>19343</u>/(Checker) III-6-3/2000

Bilaspur, dated 29 November, 2024

To,

The Principal District & Sessions Judge,

Balod/ Balodabazar-Bhatapara/ Balrampur-Ramanujganj/Bastar (Jagdalpur) / Bemetara/ Bilaspur/ Dakshin Bastar (Dantewada)/ Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/Kabirdham (Kawardha)/ Kondagaon/ Korba/ Koria (Baikunthpur)/ Mahasamund/ Mungeli/ Raigarh/ Raipur/Rajnandgaon/ Surajpur/ Sarguja (Ambikapur)/Uttar Bastar (Kanker).

The Principal Judge/Judge, Family Court,

Balod/Balodabazar/Bastar at Jagdalpur /Bemetara /Bilaspur/ Dakshin Bastar (Dantewada)/Durg/ Dhamtari/ Janjgir-Champa/ Jashpur/Kabeerdham (Kawardha)/ Korba/ Koria at Manendragrah/Kondagaon/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surajpur/Sarguja (Ambikapur)/ Uttar Bastar (Kanker) (Chhattisgarh).

The Registrar,

Industrial Court, Ghadi Chowk, Raipur

The Judge,

Commercial Court, (District level), Atal Nagar, 2<sup>nd</sup> Floor, Yojna Bhawan, Near Police headquarters, Nava Raipur.

Subject:-

Regarding to depute one or more Magistrates/concerned presiding officer of the court to hold Special sitting on the day of <a href="Mational">National</a> <a href="Lok Adalat on 08-03-2025">Lok Adalat on 08-03-2025</a>, 10-05-2025, 13-09-2025 & 13-12-2025.

As directed, I am to inform you that Hon'ble the High Court, has been pleased to direct all the Principal District & Sessions Judges of the State to depute one or more Magistrates/concerned presiding officer of the court to hold Special sitting on the day of **National Lok Adalat on 08-03-2025, 10-05-2025, 13-09-2025 & 13-12-2025** to dispose of matters as prescribed in the letter dated 14-11-2024 of Director, NALSA (copy enclosed).

You are requested to comply with the above direction of the High

Court.

(Balram Prasad Verma)

Registrar General

Cont.2

Endt. No. <u>19344</u> /(Checker) III-6-3/2000

Bilaspur, dated 25 November, 2024

### Copy forwarded to -

- 1) The Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur, with reference your letter no. 7600, dated 20-11-2024 for information and necessary action.
- 2) The I/c NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this Memorandum in the official website of this High Court.

(Balram Prasad Verma)

Registrar General











### NATIONAL LEGAL SERVICES AUTHORITY

## राष्ट्रीय विधिक सेवा प्राधिकरण

Tel. 011-233827: 011-23071450

Double Story Building, 26, Jaisalmer House, Mansingh Road, New Delhi –110011 इदल स्टोरी बिल्डिंग. 26, जैसलमेर हाउस. मानसिंह रोड. नई दिल्ली-110011 B-Block, Ground Floor, Additional Building Complex, Supreme Court of India, New Delhi –110001 बी-ब्लॉक, ग्राउंड फ्लोर, अतिरिक्त भवन परिसर, भारत का सर्वोच्च न्यायालय, नई दिल्ली -110001

> F. No. L/34/2018 -NALSA Dated: 14.11.2024

To

The Member Secretary
All the State Legal Services Authorities.

Sub.: National Lok Adalat Schedule-2025.

Respected Sir/Madam,

The National Lok Adalats across the country are organized as per the provision of the Legal Services Authorities Act, 1987 read with National Legal Services Authority (Lok Adalats) Regulations, 2009 in the Courts and Tribunals.

2. It has been the practice to conduct 4 National Lok Adalats in a year. Outcome of the National Lok Adalats organized during the years 2021, 2022, 2023 and 2024 (except next National Lok Adalat to be held on 14.12.2024) has been encouraging with respect to pending and pre-litigation cases. The statistical figures of the cases disposed of in the National Lok Adalats held in the last three years and the current year is as under:

Year	No. of Lok	Pre-litigation Cases	Pending Cases	Total Cases
	Adalats held	disposed of	disposed of	disposed of
2021	4	72.06 lacs	55.82 lacs	127.88 lacs
2022	4	310.15 lacs	109.11 lacs	419.26 lacs
2023	4	710.33 lacs	143.09 lacs	853.42 lacs
2024	3	646.35 lacs	126.34 lacs	772.69 lacs

3. Approved schedule of the National Lok Adalats in the year 2025 is as under:

1st National Lok Adalat	08th March, 2025
2nd National Lok Adalat	10th May, 2025
3 <sup>rd</sup> National Lok Adalat	13th September, 2025
4th National Lok Adalat	13th December, 2025

- 4. The framework to conduct the National Lok Adalat will be as under:
  - I. The cases may be referred as per the procedure prescribed in the said Act and Regulations, and necessary directions be issued to all concerned to conduct pre-lok Adalat or pre-conciliation sittings before the scheduled date of National Lok Adalat, so that the opportunities for negotiations may be offered to the parties to arrive at a compromise or settlement;
  - II. It is imperative that cases, wherein there is scope of an amicable settlement, are identified in advance;



- Use of technology or digital platforms in the process for organizing NLA is promoted; III.
- Generally, following types of cases (pre-litigation and pending) may be taken up for settlement IV. in the National Lok Adalats:

#### Pre-litigation: a.

All types of Civil and Compoundable Criminal cases, as may be permissible under the Act/Regulations may be taken up. The data and record of registration of cases be maintained by DLSA/HCLSC or TLSC under the directions of SLSA.

SLSA will make all endeavours to promote registration of pre-litigation cases and services of notices through digital platforms/online mode to ease pressure on conventional system.

#### b. Pending in the Courts:

All type of civil and compoundable criminal cases including following:

- i. Criminal Compoundable Offences;
- NI Act cases under Section 138: ii.
- iii. Money Recovery cases;
- Motor Accident Claim cases; iv.
- ٧. Labour dispute cases;
- Disputes related to Public Utility services such as Electricity & Water νi. Bills cases etc. (excluding non-compoundable);
- vii. Matrimonial disputes (except divorce)/ Family disputes
- Land Acquisition cases; viii.
- Service matters including pension cases: ix.
- Revenue and other ancillary matter, pending before High Court, district Courts Χ. and state/ district/ taluka authorities.
- IPR matters/ Consumer matters/ also other matters pending before any other хi. quasi-judicial authority
- Other civil cases (rent, easmentary rights, injunction suits, specific performance xii. suits etc.).

I am under direction to state that, kindly place this communication before the Hon'ble Executive Chairperson, SLSA for His Lordship's kind information and seek necessary directions.

With regards,

Yours faithfully.

**NALSA**